[श्री जवाहरलाल नेहरु]

आवश्यकता की निस्वत मैं क्या कहूं? हां, मैंने कल अर्ज किया था कि इस मामले में उसूल जो होता है उस पर आमतौर से हाउस में बहस होती है, तफसील में नहीं कि उनकी क्या तजवीज है, टर्म्स वगैरह मंजूर किये जायें या न किये जायें, उसूली तौसर से बुनियादी बातें ही हाउस में तय होती हैं और उस पर अपना गवर्नमेंट रास्ता निकालती है।

श्री रागसेवक यादव : इसमें पालिसी का भी प्रश्न है....

Mr. Speaker: Order, order. I feel that this matter can be discussed by the hon. Members when they are meeting the Minister of Parliamentary Affairs. There they can express their viewpoint on whether we should sit on Saturday or not, whether we should sit on Monday and on allied questions. That would be the proper forum for that. At that moment they can urge their views and make suggestions.

श्री बागड़ी : मैं यह अर्ज करूंगा कि वैसे तो किसी मुल्क के प्राइम मिनिस्टर को एक नीति के अनुसार उसका जवाब हां और ना करने का पूरा अधिकार है और हमारे प्राइम मिनिस्टर साहब को तो उससे भी ज्यादा है लेकिन आजकल चूंकि इमरजैंसी के हालात हैं और आज और कल जब हाउस चल ही रहा है और चीन की इस सीज फायर चिटठी का जवाब देना है तो क्यों न इस मसले को हाउस के सामने रख कर और उसकी कंसैंट लेकर गवर्नमेन्ट उनको अपना जवाब भेजे। अगर हमारे रवैय्ये में थोड़ी बहुत कमजोरी भी आ जाती है तो देश की जनता पर इसका बड़ा प्रतिकूल असर पड़ेगा। इसलिए मैं अर्ज करूंगा कि लोकसभा के सैशन को अभी ५—७ दिन तक और चलाइये और उसकी राय इस पर हासिल कीजिये....

Mr. Speaker: Order, order. He might resume his seat. He has stated what he wanted.

श्री बागड़ी : बस एक सैकेंड मैं और चाहता हूं।...

Mr. Speaker: There is no need for repetition. I have understood him.

श्री बागड़ी : एक सकेंड के लिए मुझे बोलने की आप इजाजत तो दीजिये। मैं खत्म किये देता हूं। मैं यह अर्ज करना चाहता था कि कौम भी उतनी मुत्तफिक है जितना हम लेकिन आज चीन के सीज फायर आर्डर और प्रपोजल को लेकर जनता में जो चिमीगोइयां चल रही हैं कि यह सीज फायर आर्डर चीन ने किस ख्याल से दिया है, आज जरूरत इस बात की है कि इस बारे में लोकसभा को जनता को सैंस देना चाहिए कि चीन ने इस विना पर या इस बात को सोचते हुए यह सीज फायर आर्डर दिया है वरना इसको लेकर जनता में तरह तरह की गलतफहमियां फैलेगी। इसलिए उचित यह होगा कि यह चीज लोकसभा के सामने आये और वह जनता को इस बारे में गाइड करे।

Mr. Speaker: Now papers laid on the Table.

12.09 hrs.

PAPERS LAID ON THE TABLE

Letter exchanged between the Prime Minister of India and Premier Chou En-lai

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy each of the following papers:—

(i) Text of letter dated 4th November, 1962, from Premier

Chou En-lai to the Prime Minister of India.

(ii) Text of reply dated 14th November, 1962, from the Prime Minister of India to the Premier Chou En-lai.

[*Placed in Library. See* No. LT-573/62].

Shri A. P. Jain (Tumkur): Will You get them circulated among Members?

Mr. Speaker: Yes, I may.

PUBLIC DEBT (ANNUITY CERTIFICATES) THIRD AMENDMENT RULES, 1962

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of the Public Debt (Annuity Certificates) Third Amendment Rules, 1962 published in Notification No. G.S.R. 1257 dated the 29th September, 1962, under sub-section (3) of section 28 of the Public Debt Act, 1944. [*Placed in Library. See* No. LT-574/62].

ANNUAL REPORT AND AUDITED ACCOUNTS OF THE NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA, NEW DELHI

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi, (English and Hindi versions) for the year ending the 31st March, 1962 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See* No. LT-575/62].

ANNUAL REPORT AND AUDITED ACCOUNTS OF BHARAT ELECTRONICS LIMITED, BANGALORE

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): Sir, I beg to lay on the Table a copy of Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See* No. LT-576/62].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878, ETC.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 1395 dated the 27th October, 1962.

(b) G.S.R. 1396 dated the 27th October, 1962.

(c) G.S.R. 1397 dated the 27th October, 1962.

(d) G.S.R. 1398 dated the 27th October, 1962.

(e) G.S.R. 1437 dated the 3rd November, 1962.

(f) G.S.R. 1439 dated the 3rd November, 1962.

[*Placed in Library. See* No. LT-577/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 1400 dated the 27th October, 1962.

(b) G.S.R. 1401 dated the 27th October, 1962.

(c) G.S.R. 1402 dated the 27th October, 1962.

(d) G.S.R. 1403 dated the 27th October, 1962.